

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,

WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –I

Service Tax Appeal No.ST/1256/2010-ST [DB]

[Arising out of Order-in-Appeal No.222 (DKV) ST/JPR-I/2010 dated 08.06.2010 passed by the Commissioner (Appeals), Central Excise, Jaipur]

M/s. Sahiba Ditta Enterprises

...Appellant

Vs.

C.C.E., Jaipur

... Respondent

Present for the Appellant : None

Present for the Respondent: Mr.Ranjan Khanna, D.R.

**Coram: HON'BLE JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 18/04/2017

FINAL ORDER NO. 52972/2017

PER: JUSTICE (DR.) SATISH CHANDRA

Vide order dated 01.03.2017, the Tribunal has asked to issue fresh notice to the assessee to make an alternate arrangement as the Id. Counsel Mr. Bipin Garg, Advocate has withdrawn his Vakalatnama.

2. Notice sent to the appellant – assessee has returned unanswered with postal remark 'left'. The assessee never bothered to inform the latest address. It appears that the appellant is not interested in pursuing the matter.

3. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeals are dismissed for default on account of the appellant.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(JUSTICE (DR.) SATISH CHANDRA)
PRESIDENT

Anita